

09.08.2021

1

Seventeenth Series, Vol. XIII No.15

Monday, August 09, 2021

Shravana 18, 1943 (Saka)

LOK SABHA DEBATES

(English Version)

Sixth Session

(Seventeenth Lok Sabha)



(Vol. XIII contains Nos. 11 to 17)

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NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Monday, August 09, 2021/Sravana 18, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

REFERENCE BY THE SPEAKER**Homage to Father of the Nation, Mahatma Gandhi and other
Martyrs of Quit India Movement****and****Azadi Ka Amrit Mahotsav***[Translation]*

HON. SPEAKER: Hon. Members, today the whole country is celebrating the 79th anniversary of the 'Quit India Movement'. 79 years ago in 1942, on this day, Father of Nation, Mahatma Gandhi, while issuing a clarion call for the 'Quit India Movement', called upon all the countrymen to unite to free the country from the slavery of British rule. This movement, which started with the slogan of 'Do or Die', gradually became a people's movement.

'Quit India Movement' was one of the most important events of our freedom struggle, which played a decisive role in achieving the great goal of independence of our country.

On this occasion, we pay our tribute to the Father of the Nation, Mahatma Gandhi and all the martyrs who have sacrificed their lives in the freedom struggle.

Hon. Members, from 12th March this year, we are celebrating Azadi ka Amrit Mahotsav. The festival will continue till 15th August

next year, when we complete 75 years of Independence. On this occasion, we resolve that we will unitedly work to safeguard the sovereignty, unity and integrity of the country. Let us all dedicate ourselves to the ideals of those sages on which they stood firm.

Now the House will remain silent for a while in memory of all the martyrs of the freedom struggle.

The Members then stood in silence for a short while.

11.03 hrs

FELICITATIONS BY THE SPEAKER

**Congratulations to Shri Neeraj Chopra and Shri Bajrang Punia
on winning Medals at Tokyo Olympics**

[Translation]

HON. SPEAKER: Hon. Members, I am pleased to inform the House that Neeraj Chopra has created a new history by winning the first gold medal for India in the Javelin Throw competition at the Tokyo Olympics. This is the first Olympic gold medal won by an Indian in athletics. There is an atmosphere of excitement and enthusiasm in the entire country due to his victory.

Apart from this, India's wrestler Shri Bajrang Punia has achieved a great success by winning a bronze medal for India in 65 kg category freestyle wrestling.

On behalf of myself and the House, I extend heartiest congratulations to Shri Neeraj Chopra and Shri Bajrang Punia for their achievements in the Olympic Games.

Hon. Members, the 32nd Olympic Games concluded in Tokyo yesterday, on 8th August. India has won a total of seven medals including one gold, two silver and four bronze medals. This is India's

best performance in Olympic history till date. On behalf of the House, I congratulate all the players of the Indian contingent for this unprecedented success. The indomitable courage, amazing dedication, enthusiasm and incomparable determination that the Indian team displayed at the Tokyo Olympics is a matter of pride for us.

I am not only hopeful but fully convinced that the historic accomplishments of the Indian contingent at the Tokyo Olympics shall instil renewed enthusiasm and energy in the youth of India and India will emerge as a superpower in the world of sports in the future.

11.04 hrs

ORAL ANSWERS TO QUESTIONS

[Translation]

HON. SPEAKER: Question No. 281 – Shri Vivek Narayan Shejwalkar.

(Q. 281)

... (Interruptions)

11.05 hrs

At this stage, Shri Kalyan Banerjee, Shri Bhagwant Mann, Shri Hibi Eden and some other hon. Members came and stood on the floor near the Table.

. . . (Interruptions)

SHRI VIVEK NARAYAN SHEJWALKAR: Hon. Speaker Sir, I thank the Hon. Minister. Through you, I seek two pieces of information. The participation of the private sector and all stakeholders under the 'Apni Dharohar, Apni Pehchaan' scheme, in the development and maintenance of historical monuments from the tourism perspective, is indeed welcome. ... *(Interruptions)* I would like to ask the Hon. Minister, what is the Government's policy

regarding allowing activities like worship, prayers etc. in the protected monuments declared by ASI? ... *(Interruptions)*

HON. SPEAKER: Hon. Members, I am requesting you that Question Hour is an important time. Please take your seats.

... *(Interruptions)*

SHRI VIVEK NARAYAN SHEJWALKAR: Hon. Speaker Sir, my second question is that the famous Gwalior Fort is one of the invaluable archaeological heritages of the country. This fort also has a glorious history.... *(Interruptions)*

HON. SPEAKER: Hon. Members, through the Question Hour, you have the opportunity to raise pertinent questions of public interest and ensure the accountability of the Government.

... *(Interruptions)*

SHRI VIVEK NARAYAN SHEJWALKAR: It has immense potential to attract tourists from all over the world. What action is the Government taking to include this fort in the list of World Heritage Sites? I want to know this from the Hon. Minister.... *(Interruptions)*

HON. SPEAKER: Hon. Minister.

... *(Interruptions)*

ADV. AJAY BHATT: Hon. Speaker Sir, the Government has announced numerous schemes, and details of the schemes announced for Madhya Pradesh have also been included in this.... *(Interruptions)*
The list of all the schemes has been given here. If the Hon. Speaker permits, I shall read out each one and apprise the House accordingly. Although, the assistance that the Union Government provides...*(Interruptions)*

HON. SPEAKER: I want to hold a discussion, you don't want to discuss, don't want to raise important questions of the public. This is not correct.

... *(Interruptions)*

HON. SPEAKER: The House stands adjourned to meet again at 11:30 am.

11.07 hrs

*The Lok Sabha then adjourned till Thirty
Minutes past Eleven of the Clock.*

11.30 hrs

*The Lok Sabha re-assembled at Thirty Minutes
past Eleven of the Clock.*

(Shri Rajendra Agrawal *in the Chair*)

11.30 ½ hrs

*At this stage, Shri Kalyan Banerjee, Shri Gaurav Gogoi, Dr.
Kalanidhi Veeraswamy and some other hon. Members came and
stood on the floor near the Table.*

HON. CHAIRPERSON: Question No. - 282, Shri Subrata Pathak.

... (Interruptions)

HON. CHAIRPERSON: Hon. Minister, please lay the statement on
the Table.

... (Interruptions)

(Q. 282)

[English]

**THE MINISTER OF PETROLEUM AND NATURAL GAS AND
MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI
HARDEEP SINGH PURI):** A statement is laid on the Table of the
House.

[Translation]

HON. CHAIRPERSON: Question No. – 283, Shri Gopal Shetty.

... (Interruptions)

(Q. 283)

SHRI GOPAL SHETTY: Hon. Chairperson Sir, thank you very much for giving me the opportunity to ask this question. ...
(Interruptions)

Sir, I have been working on this matter continuously since 2014.
... (Interruptions) My other colleagues are also working on it. ...
(Interruptions) People before him might have also worked on this. ...
(Interruptions) I congratulate former Hon. Minister Pralhad Patel because he has done a lot of work on this subject. ... *(Interruptions)*
The Madras High Court was asked to dispose of all the cases simultaneously and the Government was asked to decide.
...(Interruptions) The Government formed a three-Member committee. ... *(Interruptions)* The history of that committee unfolded in such a manner that, of the three members, one passed away, the second opted for voluntary retirement, and the third member retired.
...(Interruptions) Then the Hon. Prime Minister intervened and directed to set up a new committee. ... *(Interruptions)* The new committee was formed under the leadership of Pralhad Patel ji. ...

(Interruptions) Right now that committee is working, I believe so. ...

(Interruptions) Sometimes Hon. Prime Minister says that some work is written in the destiny of some people. ... *(Interruptions)* I believe that our current Ministers are destined to do this work for Maharashtra. ... *(Interruptions)* Therefore, I would like to ask the Hon. Minister when will this issue be resolved and when will Marathi language get the status of a classical language? ... *(Interruptions)*

SHRI ARJUN RAM MEGHWAL: Hon. Chairperson, the Hon. Member has raised a very important question in this supreme House today. ... *(Interruptions)* Sir, I would like to tell through you that the Linguistic Expert Committee constituted to award the status of classical language to Marathi has also given its recommendation in its favour. ... *(Interruptions)* as mentioned by the Member also. ... *(Interruptions)* Sir, there is a notification of MHA of October, 2004 and there is another notification of MHA of November, 2005, under which the work of classical language was entrusted to the Ministry of Culture. ... *(Interruptions)* After that work started on this matter. ... *(Interruptions)* As the Hon. Member has also said that the work has progressed at a very fast pace, but the matter is still under consideration. ... *(Interruptions)* The committee which the Hon. Member was talking about, a committee of eight members has been

formed by the Government. ... *(Interruptions)* I think it will move forward in this direction in a positive manner by discussing all the facts with a positive view. ... *(Interruptions)* I believe so. ... *(Interruptions)*

HON. CHAIRPERSON: Hon. Member, please ask the second supplementary question.

... *(Interruptions)*

SHRI GOPAL SHETTY: Hon. Chairperson, the Minister has given a very apt reply. ... *(Interruptions)* Hon. Chairperson, Maharashtra has given me a lot. ... *(Interruptions)* A small activist working on street issues has been rewarded by bringing him to Delhi. ... *(Interruptions)*

Sir, I would like to know from the Hon. Minister that during my tenure, will the Hon. Minister give me the opportunity to intervene in such a major work of Maharashtra. ... *(Interruptions)*

SHRI ARJUN RAM MEGHWAL: Hon. Chairperson, I thank the Hon. Member. ... *(Interruptions)* he is also my friend. ... *(Interruptions)* I would like to tell the Hon. Member that among the languages which have been awarded the status of classical language till now, are Tamil, Sanskrit, Kannada, Telugu, Malayalam and Odia. ... *(Interruptions)* Sir, the status of Marathi language is under

consideration. ... *(Interruptions)* As I have said, the Government will analyse all the situations from a positive perspective and will move ahead rapidly in the direction of what the Hon. Member has said. ... *(Interruptions)*

HON. CHAIRPERSON: Shri Arvind Sawant.

... *(Interruptions)*

HON. CHAIRPERSON: Question No. – 284.

Shri Benny Behanan.

... *(Interruptions)*

HON. CHAIRPERSON: Shri Anto Antony.

... *(Interruptions)*

HON. CHAIRPERSON: Hon. Minister, please lay the statement on the Table.

... *(Interruptions)*

(Q.284)

[English]

**THE MINISTER OF PETROLEUM AND NATURAL GAS AND
MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI
HARDEEP SINGH PURI):** A statement is laid on the Table of the
House.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Members, Question Hour is also a holistic medium of discussion.

... (Interruptions)

HON. CHAIRPERSON: If you want debate, please go back to your seats.

... (Interruptions)

HON. CHAIRPERSON: Please go back to your seats and participate in the Question Hour by asking your questions.

... (Interruptions)

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 285 to 300

Unstarred Question Nos. 3221 to 3450)

[Translation]

HON. CHAIRPERSON: The House stands adjourned to meet again at 12 p.m.

... (Interruptions)

11.34 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Rajendra Agrawal in the Chair)

... (Interruptions)

12.0 ½ hrs

At this stage, Shri Gaurav Gogoi, Shri Kalyan Banerjee, Dr. Kalanidhi Veeraswamy and some other hon. Members came and stood on the floor near the Table.

. . . (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Members, notices of Adjournment Motion have been received on certain matters. Hon. Speaker has not permitted any notice of adjournment motion.

... (Interruptions)

12.01 hrs

PAPERS LAID ON THE TABLE

[Translation]

HON. CHAIRPERSON: Now the papers will be laid on the Table.

Item No. 2 to 10 - Shri Arjun Ram Meghwal Ji.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, on behalf of Shri Dharmendra Pradhan, I beg to lay on the Table, a copy of the Apprenticeship (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.436(E) in Gazette of India dated 24th June, 2021, under sub-section (3) of Section 37 of the Apprentices Act, 1961.... *(Interruptions)*

[Placed in Library, See No. LT 4610/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM

MEGHWAL): Hon. Chairperson, on behalf of Shri Rao Inderjit Singh I lay the following on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013: -

- (i) The Companies (Incorporation) Third Amendment Rules, 2021 published in Notification No. G.S.R.158(E) in Gazette of India dated 8th March, 2021.
- (ii) The Companies (Management and Administration) Amendment Rules, 2021 published in Notification No. G.S.R.159(E) in Gazette of India dated 8th March, 2021.
- (iii) The Companies (Accounts) Amendment Rules, 2021 published in Notification No. G.S.R. 205(E) in Gazette of India dated 24th March, 2021.
- (iv) The Companies (Audit and Auditors) Amendment Rules, 2021 published in Notification No.

G.S.R.206(E) in Gazette of India dated 24th March, 2021.

- (v) The Companies (Accounts) Second Amendment Rules, 2021 published in Notification No. G.S.R.247(E) in Gazette of India dated 1st April, 2021.
- (vi) The Companies (Audit and Auditors) Amendment Rules, 2021 published in Notification No. G.S.R.248(E) in Gazette of India dated 1st April, 2021.
- (vii) The Companies (Incorporation) Fourth Amendment Rules, 2021 published in Notification No. G.S.R.392(E) in Gazette of India dated 7th June, 2021.
- (viii) The Companies (Meetings of Board and its Powers) Amendment Rules, 2021 published in Notification No. G.S.R.409(E) in Gazette of India dated 15th June, 2021.

- (ix) The Companies (Creation and Maintenance of data bank of Independent Directors) Amendment Rules, 2021 published in Notification No. G.S.R.418(E) in Gazette of India dated 18th June, 2021.
- (x) The Companies (Indian Accounting Standards) Amendment Rules, 2021 published in Notification No. G.S.R.419(E) in Gazette of India dated 18th June, 2021.
- (xi) The Companies (Accounting Standards) Rules, 2021 published in Notification No. G.S.R.432(E) in Gazette of India dated the 23rd June, 2021.
- (xii) The Companies (Incorporation) Fifth Amendment Rules, 2021 published in Notification No. G.S.R.503(E) in Gazette of India dated the 22nd July, 2021.
- (xiii) The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2015 published in Notification No.

G.S.R.692(E) in Gazette of India dated 10th September, 2015.

(2) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (vi) & (xiii) of (1) above.

[Placed in Library, See No. LT 4611/17/21]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 467 of the Companies Act, 2013: -

(i) S.O.1256(E) published in Gazette of India dated 18th March, 2021 making amendments to Schedule V of the Companies Act, 2013.

(ii) G.S.R.207(E) published in Gazette of India dated the 24th March, 2021, making amendments in Schedule III of the Companies Act, 2013.

[Placed in Library, See No. LT 4612/17/21]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016: -

(i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2021 published in Notification No. IBBI/2020-21/GN/REG075 in Gazette of India dated 14th July, 2021.

(ii) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Third Amendment) Regulations, 2021 published in Notification No. IBBI/2020-21/GN/REG076 in Gazette of India dated the 22nd July, 2021.

(iii) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2021 published in Notification No. IBBI/2020-21/GN/REG077 in Gazette of India dated the 22nd July, 2021. ... (*Interruptions*)

[Placed in Library, See No. LT 4613/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, I beg to lay the following paper on the Table of the House:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4614/17/21]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2019-2020.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4615/17/21]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the functioning Government of the Delhi Public Library, Delhi, for the year 2019-2020.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4616/17/21]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public

Library, Patna, for the year 2019-2020, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2019-2020.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above....
(Interruptions)

[Placed in Library, See No. LT 4617/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, on behalf of Shri Pankaj Choudhary, I beg to lay the following paper on the Table of the House:-

- (1) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2020-2021.

[Placed in Library, See No. LT 4618/17/21]

(2) A copy of the Draft Notification No. File No. 10/6/2010-ECB-Part (1) (Hindi and English versions) directing that certain provisions of the Companies Act, 2013 as specified in Column 2 of the notification shall apply with such exceptions, modifications and adaptations as specified in Column No. 3 of the notification to financial products, financial services or financial institutions in an International Financial Services Centre under sub-section (2) of Section 31 of the International Financial Services Centres Authority Act, 2019....

(Interruptions)

[Placed in Library, See No. LT 4619/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, on behalf of Shri Rajeev Chandrasekhar, I beg to lay the following paper on the Table of the House:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development,

Noida, for the years 2018-2018 and 2019-2020, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the years 2018-2018 and 2019-2020.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

... (*Interruptions*)

[Placed in Library, See No. LT 4620/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, on behalf of Shrimati Meenakshi Lekhi, I beg to lay the following paper on the Table of the House: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre,

Kolkata, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4621/17/21]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2019-2020.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4622/17/21]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2019-2020.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. ...
(Interruptions)

[Placed in Library, See No. LT 4623/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, on behalf of Shrimati Annapurna Devi, I beg to lay the following paper on the Table of the House: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the State Education Mission Authority of

Meghalaya (Samagra Shiksha Abhiyan), Shillong along with audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Education Mission Authority of Meghalaya (Samagra Shiksha Abhiyan), Shillong, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4624/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Tripura, Agartala, for the years 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Tripura, Agartala, for the year 2019-2020.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4625/17/21]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of Samagra Shiksha, Assam, Guwahati for the year 2019-2020 alongwith the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Assam, Guwahati for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4626/17/21]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of Samagra Shiksha, Nagaland, Kohima for the year 2019-2020 alongwith the audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Nagaland, Kohima, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 4627/17/21]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha UT of Jammu and Kashmir, Srinagar, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha UT of Jammu and Kashmir, Srinagar, for the year 2019-2020.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 4628/17/21]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2019-2020.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 4629/17/21]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha UT of Chandigarh, Chandigarh, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha UT of Chandigarh, Chandigarh, for the year 2019-2020.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 4630/17/21]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha School Education Programme Authority (Samagra Shiksha), Bhubaneswar, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Odisha School

Education Programme Authority (Samagra Shiksha),
Bhubaneswar, for the year 2019-2020.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 4631/17/21]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Telangana, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Telangana, Hyderabad, for the year 2019-2020.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 4632/17/21]

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 4633/17/21]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Goa, Alto-Betin, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Goa, Alto-Betin, for the Year 2019-2020.

(22) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned in (21) above.

[Placed in Library, See No. LT 4634/17/21]

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council (Samagra Shiksha), Patna, for the year 2019-2020, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council (Samagra Shiksha), Patna, for the year 2019-2020.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library, See No. LT 4635/17/21]

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Sikkim, Gangtok, for the year 2018-2019.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of

Samagra Shiksha, Sikkim, Gangtok, for the year 2019-2020.

(26) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned in (25) above. ...
(Interruptions)

[Placed in Library, See No. LT 4636/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, on behalf of Dr. Subhash Sarkar, I beg to lay the following paper on the Table of the House: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2019-2020.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4637/17/21]

- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Prayagraj, for the year 2019-2020.

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4638/17/21]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4639/17/21]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (7) above.
- [Placed in Library, See No. LT 4640/17/21]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha UT of Jammu and Kashmir, Srinagar, for the year 2019-2020, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha UT of Jammu and Kashmir, Srinagar, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 4641/17/21]
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2019-2020.

- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 4642/17/21]

- (13) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2019-2020, together with Audit Report thereon.

- (14) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 4643/17/21]

- (15) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2019-2020, together with Audit Report thereon.

- (16) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 4644/17/21]

- (17) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the years 2017-2018 and 2018-2019, together with Audit report thereon.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 4645/17/21]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 4646/17/21]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2019-2020.
- (22) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (21) above.

[Placed in Library, See No. LT 4647/17/21]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Lal Bahadur Shastri Rashtriya Sanskrit

Vidyapeetha, New Delhi, for the year 2019-2020, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2019-2020.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library, See No. LT 4648/17/21]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2019-2020, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Dharwad, for the year 2019-2020.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No. LT 4649/17/21]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Tiruchirappalli, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Tiruchirappalli, for the years 2017-2018 and 2018-2019.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library, See No. LT 4650/17/21]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing,

Kancheepuram, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2019-2020.

- (30) Statement showing reasons for the delay in laying the papers mentioned at (29) above (Hindi and English versions).

[Placed in Library, See No. LT 4651/17/21]

- (31) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2019-2020, together with Audit Report thereon.

- (32) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (31) above.

[Placed in Library, See No. LT 4652/17/21]

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2019-2020.
- (34) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (33) above.

[Placed in Library, See No. LT 4653/17/21]

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya

Vedvidya Pratishthan, Ujjain, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2019-2020.

- (36) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (35) above.

[Placed in Library, See No. LT 4654/17/21]

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2019-2020.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the Working of the Central University of Kashmir, Srinagar for the year 2019-2020. and the students.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

[Placed in Library, See No. LT 4655/17/21]

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2019-2020.
- (40) Statement showing reasons for the delay in laying the papers mentioned at (39) above (Hindi and English versions).

[Placed in Library, See No. LT 4656/17/21]

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Shastri Indo-Canadian Institute, New Delhi, for the year 2019-2020, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shastri Indo-Canadian Institute, New Delhi, for the year 2019-2020.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

[Placed in Library, See No. LT 4657/17/21]

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2019-2020.

(44) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (43) above.

[Placed in Library, See No. LT 4658/17/21]

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2019-2020.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2019-2020.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

[Placed in Library, See No. LT 4659/17/21]

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaburagi, for the year 2019-2020.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above

[Placed in Library, See No. LT 4660/17/21]

(49) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2019-2020.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

[Placed in Library, See No. LT 4661/17/21]

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Kalburgi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2019-2020.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

[Placed in Library, See No. LT 4662/17/21]

- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2019-2020.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

[Placed in Library, See No. LT 4663/17/21]

- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb

Bhimrao Ambedkar University, Lucknow, for the year 2018-2019.

- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

[Placed in Library, See No. LT 4664/17/21]

- (57) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2019-2020, together with Audit Report thereon.

- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

[Placed in Library, See No. LT 4665/17/21]

- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2019-2020, together with Audit report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the Working of the Central University of Punjab, Bathinda for the year 2019-2020.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

[Placed in Library, See No. LT 4666/17/21]

(61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Sonipat, for the years 2017-2018 and 2018-2019, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Sonipat, for the years 2017-2018 and 2018-2019.

(62) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

[Placed in Library, See No. LT 4667/17/21]

- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhopal, for the years 2017-2018 and 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Bhopal, for the years 2017-2018 and 2019-2020, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhopal, for the years 2017-2018 and 2019-2020.
- (64) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

[Placed in Library, See No. LT 4668/17/21]

- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian

Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2019-2020.

(ii) A copy of the Annual Accounts of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2019-2020.

(66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

[Placed in Library, See No. LT 4669/17/21]

(67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2019-2020.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- [Placed in Library, See No. LT 4670/17/21]
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2019-2020.

(70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

[Placed in Library, See No. LT 4671/17/21]

(71) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2019-2020.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, for the year 2019-2020.

(72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.

[Placed in Library, See No. LT 4672/17/21]

- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2019-2020, along with Audited Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Guwahati, for the year 2019-2020.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.

[Placed in Library, See No. LT 4673/17/21]

- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2019-2020, along with Audited Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 2019-2020.
- (76) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.

[Placed in Library, See No. LT 4674/17/21]

- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the year 2018-2019.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kota, for the year 2018-2019.

- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.

[Placed in Library, See No. LT 4675/17/21]

- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kottayam, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kottayam, for the year 2019-2020.

- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.

[Placed in Library, See No. LT 4676/17/21]

- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi,

New Delhi, for the year 2019-2020, alongwith Audited Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2019-2020.

(82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.

[Placed in Library, See No. LT 4677/17/21]

(83) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2019-2020, together with Audit Report thereon.

(84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.

[Placed in Library, See No. LT 4678/17/21]

(85) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2019-2020, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2019-2020.

- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.

[Placed in Library, See No. LT 4679/17/21]

- (87) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2019-2020.

- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.

[Placed in Library, See No. LT 4680/17/21]

- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2019-2020.

- (90) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (89) above.

[Placed in Library, See No. LT 4681/17/21]

- (91) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University,

New Delhi, for the year 2019-2020, together with Audit Report thereon.

- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above

[Placed in Library, See No. LT 4682/17/21]

- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2019-2020.

- (94) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (93) above.

[Placed in Library, See No. LT 4683/17/21]

- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Berhampur, for the year 2019-2020.

- (96) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (95) above.

[Placed in Library, See No. LT 4684/17/21]

- (97) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2019-2020.

(98) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (97) above.

[Placed in Library, See No. LT 4685/17/21]

(99) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2019-2020.

(100) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (99) above.

[Placed in Library, See No. LT 4686/17/21]

- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2019-2020.
- (102) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (101) above.

[Placed in Library, See No. LT 4687/17/21]

- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of

Apprenticeship Training (Southern Region),
Chennai, for the year 2019-2020.

- (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above

[Placed in Library, See No. LT 4688/17/21]

- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2019-2020.

- (106) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (105) above.

[Placed in Library, See No. LT 4689/17/21]

- (107) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and

Forge Technology, Ranchi, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2019-2020.

(108) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (107) above.

[Placed in Library, See No. LT 4690/17/21]

(109) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2019-2020.

- (110) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (109) above

[Placed in Library, See No. LT 4691/17/21]

- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Ranchi, Ranchi, for the year 2018-2019, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Ranchi, Ranchi, for the year 2018-2019.

- (112) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (111) above

[Placed in Library, See No. LT 4692/17/21]

- (113) A copy of the UGC (Institutions of Eminence Deemed to be Universities (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. 1-4/2016 (IoE) published in Gazette of India dated 1st January, 2021 under Section 28 of the University Grants Commission Act, 1956.

- (114) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (113) above

[Placed in Library, See No. LT 4693/17/21]

- (115) A copy of the All India Council for Technical Education (Redressal of Grievances of Faculty/Staff Member) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. 1-103/AICTE/PGRC//Regulation/2021 in Gazette of India dated 25th March, 2021 under Section 24 of the All India Council for Technical Education Act, 1987.

- (116) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (115) above ...

(Interruptions)

[Placed in Library, See No. LT 4694/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, on behalf of Dr. Bhagwat Karad, I beg to lay the following paper on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2020-2021.

[Placed in Library, See No. LT 4695/17/21]

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013: -

- (i) The Pension Fund Regulatory and Development Authority (Employees' Service) (Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/11 in Gazette of India dated 24th March, 2021.
- (ii) The Pension Fund Regulatory and Development Authority (Pension Fund) (Fifth Amendment) Regulations, 2021 published in Notification No.

PFRDA/12/RGL/139/9 in Gazette of India dated 25th May, 2021.

- (iii) The Pension Fund Regulatory and Development Authority (Pension Fund) (Sixth Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 15th July, 2021.
- (iv) The Pension Fund Regulatory and Development Authority (Pension Fund) (Fourth Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 1st April, 2021.
- (v) The Pension Fund Regulatory and Development Authority (Point of Presence) (Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 14th June, 2021.
- (vi) The Pension Fund Regulatory and Development Authority (Exits and Withdrawals under National Pension System) (Amendment) Regulations, 2021

published in Notification No. PFRDA/12/RGL/139/8 in Gazette of India dated the 14th June, 2021.

(vii) The Pension Fund Regulatory and Development Authority (Central Recordkeeping Agency) (Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/7 in Gazette of India dated the 14th June, 2021.

(viii) The Pension Fund Regulatory and Development Authority (National Pension System Trust) (Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/5 in Gazette of India dated the 14th June, 2021.

[Placed in Library, See No. LT 4696/17/21]

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961: -

(i) The Income-tax (21st Amendment) Rules, 2021 published in Notification No. G.S.R.514(E) in Gazette

of India dated 29th July, 2021, together with an explanatory memorandum.

- (ii) The Income-tax (8th Amendment) Rules, 2021 published in Notification No. G.S.R.246(E) in Gazette of India dated 1st April, 2021, together with an explanatory memorandum.

[Placed in Library, See No. LT 4697/17/21]

- (4) A copy of the Actuaries (Election to the Council) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R. 384(E) in Gazette of India dated 3rd June, 2021 under Section 58 of the Actuaries Act, 2006.

[Placed in Library, See No. LT 4698/17/21]

- (5) A copy of the Small Industries Development Bank of India (Staff) (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. HRV No. L001181723/Staff.Gen.(2) in Gazette of India dated 9th December, 2019 under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4699/17/21]

- (7) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993: -

- (i) The Debts Recovery Appellate Tribunal and Debts Recovery Appellate Tribunal Electronic Filing (Amendment) Rules, 2021 published in Notification No. G.S.R. 501(E) in Gazette of India dated the 22nd July, 2021.
 - (ii) The Debts Recovery Tribunal (Procedure) Rules, 2020 published in Notification No. G.S.R. 537(E) in Gazette of India dated the 27th August, 2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (7) above.

[Placed in Library, See No. LT 4700/17/21]

(9) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 49 of the Life Insurance Corporation Act, 1956: -

- (i) The Life Insurance Corporation (Amendment) Regulations, 2021 published in Notification No. G.S.R. 460(E) in Gazette of India dated the 30th June, 2021.
- (ii) The Life Insurance Corporation of India Development Officers (Revision of Certain Terms and Conditions) (Amendment) Regulations, 2021 published in Notification No. G.S.R.497(E) in Gazette of India dated 19th July, 2021.
- (iii) The Life Insurance Corporation General Regulations, 2021 published in Notification No. F No. I-13011/03/2021-Ins.I in Gazette of India dated the 22nd July, 2021.
- (iv) The Life Insurance Corporation of India (Recruitment of Apprentice Development Officers) (Amendment) Regulations, 2021 published in Notification No. F.

No. 13011/03/2021-Ins.I in Gazette of India dated the 22nd July, 2021.

- (v) The Life Insurance Corporation of India (Agents) (Amendment) Regulations, 2021 published in Notification No. F. No. I-13011/03/2021-Ins.I in Gazette of India dated the 22nd July, 2021. ...
(Interruptions)

[Placed in Library, See No. LT 4701/17/21]

12.01 ½ hrs

COMMITTEE ON WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES

6th and 7th Reports

[Translation]

DR. (PROF.) KIRIT PREMJBHAI SOLANKI (AHMEDABAD WEST): I present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2021-22): -

- (1) Sixth Report on Action taken by the Government on the recommendations contained in the Second Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Implementation of Reservation Policy for Scheduled Castes and Scheduled Tribes in Coal India Limited and its subsidiaries".
- (2) Seventh Report on Action Taken by the Government on the recommendations contained in the Twenty Sixth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the

subject "Monitoring of Scheduled Tribes Sub-Plan (STSP) now called Scheduled Tribes Component (STC) by Ministry of Tribal Affairs and its implementation for development and welfare of Scheduled Tribes".

... (*Interruptions*)

12.02 hrs

**STANDING COMMITTEE ON FOOD, CONSUMER
AFFAIRS AND PUBLIC DISTRIBUTION**

13th Report

[English]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Hon. Chairperson, Sir, I beg to present the Thirteenth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (Seventeenth Lok Sabha) on the subject 'Procurement, Storage and Distribution of Foodgrains by Food Corporation of India' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
... *(Interruptions)*

12.02 ½ hrs

BUSINESS ADVISORY COMMITTEE

24th Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Sir, I beg to present the Twenty-fourth Report of the Business Advisory Committee. ... *(Interruptions)*

12.03 hrs

STATEMENTS BY MINISTERS

(i)(a) Status of implementation of the recommendations contained in the 277th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-2021) pertaining to the Ministry of Culture.*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 277th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-2021) pertaining to the Ministry of Culture.

* Laid on the Table and also placed in Library, See No. LT 4606/17/21

(b)Status of implementation of the recommendations contained in the 282nd Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the Recommendations/Observations contained in 277th Report of the Committee on Demands for Grants (2020- 2021) pertaining to the Ministry of Culture.*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 282nd Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the Recommendations/Observations contained in 277th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Ministry of Culture.

... (Interruptions)

* Laid on the Table and also placed in Library, See No. LT 4607/17/21.

12.03 ½ hrs

(ii) Status of implementation of the recommendations contained in the 323rd Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-2022) pertaining to the Department of School Education and Literacy, Ministry of Education*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRIMATI ANNPURNA DEVI): Hon. Chairperson, I beg to lay on the Table of the House the Statement regarding status of implementation of recommendations contained in the 323rd report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-2022) pertaining to the Department of School Education and Literacy, Ministry of Education.... *(Interruptions)*

* Laid on the Table and also placed in Library, See No. LT 4608/17/21.

12.04 hrs

(iii)Status of implementation of the recommendations contained in the 288th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-2022) pertaining to the Ministry of Tourism*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADV. AJAY BHATT): Hon. Chairperson, I beg to lay on the Table the statement regarding status of implementation of recommendations contained in the 288th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-2022) pertaining to the Ministry of Tourism....
(Interruptions)

* Laid on the Table and also placed in Library, See No. LT 4609/17/21.

12.05 hrs

GOVERNMENT BILLS - Introduced

**(i) National Commission for Homoeopathy (Amendment) Bill,
2021***

[English]

**THE MINISTER OF PORTS, SHIPPING AND WATERWAYS
AND MINISTER OF AYUSH (SHRI SARBANANDA
SONOWAL):** Sir, I beg to move for leave to introduce a Bill to
amend the National Commission for Homoeopathy Act, 2020.”

[Translation]

HON. CHAIRPERSON: Motion moved:

"That leave be granted to introduce a Bill to amend the
National Commission for Homoeopathy Act, 2020."

... (Interruptions)

[English]

HON. CHAIRPERSON: Adhir Ranjan Ji, call your fellow MPs to
come to their seats.

... (Interruptions)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 09.08.2021.

[Translation]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I would like to bring this to your notice.... *(Interruptions)* Today all the opposition parties have gathered.... *(Interruptions)* We are all discussing.... *(Interruptions)*

Sir, please listen to me for a minute.... *(Interruptions)* I want to bring this to your notice.... *(Interruptions)*

HON. CHAIRPERSON: Shri Manish Tewari ji.

... *(Interruptions)*

[English]

SHRI MANISH TEWARI (ANANDPUR SAHIB): Mr. Chairman Sir, the Bill cannot be moved in this manner. The manner in which the legislative business is being conducted in this House is in violation of Article 107 of the Constitution. It is in violation of Rules 74 and 76 of the Rules of Procedure and Conduct of Business in Lok Sabha. ... *(Interruptions)*

PROF. SOUGATA RAY (DUM DUM): Sir, I oppose the introduction of the Bill to amend the National Commission for Homoeopathy Act, 2020. It is in violation of the Rules of the House and the Government brought an Ordinance to amend the National

Commission for Homoeopathy Act. It will distort the Homoeopathy profession. I want that the Bill be withdrawn and the Statutory Resolution given by us opposing the Ordinance should be put to vote.

[Translation]

HON. CHAIRPERSON: Hon. Minister, would you say anything?

[English]

SHRI SARBANANDA SONOWAL: Sir, this is a very important amendment and this is absolutely necessary and I believe the hon. Member must appreciate the move because it is for the betterment of homoeopathy in the country.

[Translation]

HON. CHAIRPERSON: The question is:

"That leave be granted to introduce a Bill to amend the National Commission for Homoeopathy Act, 2020."

The motion was adopted.

[English]

SHRI SARBANANDA SONOWAL: Sir, I introduce the Bill.

12.07 hrs

**(ii) National Commission for Indian System of Medicine
(Amendment) Bill, 2021***

**THE MINISTER OF PORTS, SHIPPING AND WATERWAYS
AND MINISTER OF AYUSH (SHRI SARBANANDA
SONOWAL):** Sir, I beg to move for leave to introduce a Bill to
amend the National Commission for Indian System of Medicine Act,
2020.”

[Translation]

HON. CHAIRPERSON: Motion moved:

"That leave be granted to introduce a Bill to amend the
National Commission for Indian System of Medicine Act,
2020."

... (Interruptions)

HON. SPEAKER: Shri Adhir Ranjan.

... (Interruptions)

[English]

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 09.08.2021.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I shall stand to oppose the introduction of the Bill in such a brazen manner because for the past few days, we have been demanding for the discussion on Pegasus... **which is concerning with the entire country. ... (*Interruptions*)

[*Translation*]

HON. CHAIRPERSON: Shri Manish Tewari.

... (*Interruptions*)

HON. CHAIRPERSON: Prof. Sougata Ray ji

... (*Interruptions*)

HON. CHAIRPERSON: Please speak only on the Bill.

... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: Sir, ... (*Interruptions*)

Democracy within the House is... * (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Adhir Ranjan ji is making

** Expunged as ordered by the Chair.

* Not recorded

incorrect statements. The government is ready for any discussion. ...
(Interruptions) We had decided the terms for reference in the BAC....
(Interruptions)

Hon. Chairperson, he is misinforming the House. ...
(Interruptions)

HON. CHAIRPERSON: Shri Manish Tewari.

... (Interruptions)

[English]

SHRI MANISH TEWARI (ANANDPUR SAHIB): Mr. Chairman Sir, the House is not in order. No Bill can be introduced in this situation. Democracy is being ... * in this House. ... (Interruptions)

[Translation]

HON. SPEAKER: The question is: -

"That leave be granted to introduce a Bill to amend the National Commission for Indian System of Medicine Act, 2020."

The motion was adopted.

[English]

SHRI SARBANANDA SONOWAL: Sir, I introduce the Bill.

12.09 hrs

**(iii) Constitution (One Hundred and Twenty-Seventh
Amendment) Bill, 2021***

[Translation]

**THE MINISTER OF SOCIAL JUSTICE AND
EMPOWERMENT (DR. VIRENDRA KUMAR):** Hon.
Chairperson, I propose that leave be given to introduce the Bill further
to amend the Constitution of India. ... *(Interruptions)*

HON. CHAIRPERSON: Motion moved:

"That permission be granted to introduce a Bill further to
amend the Constitution of India. "

... *(Interruptions)*

HON. CHAIRPERSON: Shri Adhir Ranjan Ji, please confine your
remarks only to the Bill.

... *(Interruptions)*

[English]

HON. CHAIRPERSON: Adhir Ranjan Ji, are you opposing or are
you in favour of the Bill?

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 09.08.2021.

... *(Interruptions)*

[Translation]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, such an impasse should not be created. ... *(Interruptions)* Please have patience to listen to me. ... *(Interruptions)*

HON. CHAIRPERSON: Please don't speak.

... *(Interruptions)*

HON. CHAIRPERSON: Please sit down.

... *(Interruptions)*

[English]

HON. CHAIRPERSON: Your leader is speaking.

... *(Interruptions)*

[Translation]

SHRI ADHIR RANJAN CHOWDHURY: Sir, the point is that being a responsible party in this House, we are fully aware of our responsibility. Therefore, today all the Opposition parties have decided that the 127th Constitutional Amendment Bill which you are going to introduce pertains to the interests of the backward classes of our country. ... *(Interruptions)* When the 102nd Amendment Bill was passed in this House... *(Interruptions)* Let me speak.... *(Interruptions)*

When the 102nd Amendment Bill was passed in this House, we had given this advice to the Government, cautioning it not to act in contravention of the rights of the states. ... *(Interruptions)* But this Government did not heed our words. ... *(Interruptions)* With the brute force of its majority, our concerns were ignored. ... *(Interruptions)* And what has happened today? ... *(Interruptions)* Today, when the common people of India, the backward class people of India protest, then they are in the grip of the fear of their protest. ... *(Interruptions)*

HON. CHAIRPERSON: You have raised your point. Please take your seat.

... *(Interruptions)*

DR. VIRENDRA KUMAR: Hon. Chairperson, this opposition is only on political grounds. ... *(Interruptions)* The Chief Ministers of the states ruled by them are also constantly demanding this Bill. I request that leave be granted to introduce this Bill.... *(Interruptions)*

HON. CHAIRPERSON: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. VIRENDRA KUMAR: Sir, I introduce the Bill....(*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned to meet again at 12.30 p.m.

12.12 hrs

*The Lok Sabha then adjourned till Thirty
Minutes past Twelve of the Clock.*

12.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Twelve of the Clock.

(Shri Rajendra Agrawal in the Chair)

... (Interruptions)

12.30 ½ hrs

At this stage, Dr. Kalanidhi Veeraswamy, Shri E.T. Mohammed Basheer, Shri Gaurav Gogoi and some other hon. members came and stood on the floor near the Table.

... (Interruptions)

12.31 hrs

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: The Hon. Members, who have been permitted to raise matters under Rule 377 today, may lay the approved text of their matters on the Table within twenty minutes.

... (Interruptions)

**(i) Regarding setting up of a Sainik School in Godda
Parliamentary Constituency**

[English]

DR. NISHIKANT DUBEY (GODDA): I wish to draw the kind attention of the Government towards the backwardness of Santhal Pargana region in general and the area(s) of Godda and Deoghar, in particular which happens to be my Lok Sabha constituency. The overall condition of Education in this region is a subject matter of utter neglect inspite of the fact that since time immemorial, the entire region was considered to be a harbinger of ancient education practices and dissemination of social norms and mores. There has been a vociferous demand of establishing a Sainik School in Godda/Deoghar so that this

* Treated as laid on the Table.

area could also share the pride of having quality education to their children.

In February 2016, the then Hon. Defence Minister, visited my constituency and after acknowledging the backwardness of the region, he was kind enough to announce setting up of a Sainik School in Godda/Deoghar. Further, as a consequence to the said announcement, the Project for establishing a Sainik School was immediately sanctioned by the Ministry of Defence. However, it is a matter of concern that since then, more than five years have elapsed, but the entire Project has not witnessed any visible progress due to alleged sheer apathy of the State Government of Jharkhand.

(ii) Regarding maintenance/construction of building lying near protected monuments of ASI

DR. SUJAY VIKHE PATIL (AHMEDNAGAR): There has been denial of permission to people having buildings or properties near protected monuments of Archaeological Survey of India to construct, alter or modify the existing structure within prohibited area of 100 sm without the approval of ASI under Section 20A of the Ancient Monuments and Archaeological Sites and Remains Act. Due to refusal of permission for maintenance or renovation, several residential buildings have become structurally unsafe and in a dilapidated condition which make them prone to accidents and puts the life of the residents at risk. I request the Government to kindly ensure that necessary directions are given to the concerned department that if proposed construction within prohibited area does not adversely affect the ancient and historical monuments then permission for construction be given and a notification be issued to reduce the distance from 100m to 50 or 25m for allowing construction under Section 20A of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

**(iii) Need to grant the status of central university to Harcourt
Butler Technical Institute, Kanpur, Uttar Pradesh**

[Translation]

SHRI DEVENDRA SINGH 'BHOLE' (AKBARPUR): I would like to draw your attention to the Government's decision to grant Central University status to the Shan Harcourt Butler Technical Institute, Kanpur, Uttar Pradesh, located in the Kalyanpur Vidhan Sabha constituency of my Lok Sabha constituency.

Established in the year 1920, the Harcourt Butler Technical Institute was upgraded to government autonomy in March 1965. The University has an alumni network all over the world which is carrying forward the heritage, culture and great institution under its influence. The Institute has been the first choice of the students pursuing technical education in Uttar Pradesh. The teachers of the Institute have added to its glory with their technological contribution and have continuously maintained its dignity. The Institute has always been the first and best among the three technical institutes of Uttar Pradesh. The Institute has a glorious history and has always been a role model and inspiration in the field of science and technology since its inception and has supplemented societal needs by its contribution to the field. The University is spread over 348 acres of land, of which 30

percent is under construction and 70 percent is available for expansion of educational activities. The University is conducting B. Tech, M. Tech, MCA, MSc, MBA and Ph.D. courses in various disciplines as well as taking admission through national level entrance examinations. It proposes to expand by introducing new courses in future for the upliftment of society and humanity. I request that keeping in view the completion of 100 golden years of the Institute and keeping in view the glorious history of the Institute, necessary orders/instructions may kindly be issued to the concerned authorities for awarding it the status of Central University.

(iv) Need to start construction of AIIMS in Darbhanga, Bihar

SHRI GOPAL JEE THAKUR (DARBHANGA): The 750-bed AIIMS at Kendra Darbhanga in Mithila and North Bihar is due to be constructed at a cost of Rs. 1264 crore, for which approval has been granted by the Union Cabinet on 15th September 2020. But its construction has not started yet.

What basic works are to be carried out by the state government at the proposed site for the construction of Darbhanga AIIMS, and whether any initiative is being taken from the ministry level to complete this work at the earliest.

Even after elapse of 10 months since the Union Cabinet approved the construction of AIIMS, the work has not started yet. Has the government set any deadline for completing the construction work?

This is a matter related to public health and due to the delay in the construction of AIIMS, a sense of mistrust is being aroused in the public. Since this is the most important and basic health care issue, it is necessary to construct it within the stipulated time frame. So that crores of Mithila residents can get its benefit.

**(v) Need to develop Uttarkashi - Kamad - Ayarkhal -
Budhakedar- Ghansali - Mayali -Tilwara road into an all-
weather National Highway**

SHRIMATI MALA RAJYALAKSHMI SHAH (TEHRI GARHWAL): I want to draw the attention of the government towards the border district north of my Parliamentary Constituency Uttarakhand. The demand to connect the Uttarkashi Kamad-Anyarkhal, Budhakedar, Ghansali, Mayali, Tilwara motor road, which is at a short distance from Uttarkashi, is easily accessible and connects the ancient Budha Kedar temple, to the all weather road (Chardham Project) and to declare it a National Highway has continuously been made by the local people and public representatives of the area for the last several years. The Budhakedar-Anyarkhal, Uttarkashi motorway was opened for traffic a decade ago. This is a route to facilitate the famous Chardham Yatra of Uttarakhand as per the intention of the government linking the two all weather roads NH-108 and 109 under construction and connecting the ancient mythological Baba Kashi Vishwanath temple and Uttarkashi-Budha Kedar temple and reducing the distance. From the point of view of national security, there is a road connecting the army camp located at

Harsil, Nelang in the frontier district Uttarkashi to the army camp located at Joshimath, Mana in frontier Chamoli.

The undeveloped sites of mythological importance and natural beauty situated on the above-mentioned route will get recognition on the map and the people of the border area will get the facility to visit Baba Kashinath, Budha Kedar situated in Uttarkashi and take a dip in the holy river Maa Bhagirathi in every season throughout the year.

Therefore, I request the Union Minister to kindly approve the above road for all weather national highway keeping in view the public sentiments.

(vi) Need to set up a dispensary each in Narnaul, Charkhi Dadri and Bhiwani in Haryana for armed forces personnel

SHRI DHARAMBIR SINGH (BHIWANI-MAHENDRAGARH):

My constituency has a significant military presence. In Mahendragarh district, it would not be an exaggeration to state that almost every third or fourth household has a soldier dedicated to serving the nation tirelessly. Similarly, Bhiwani and Charkhi Dadri districts also have a considerable number of soldiers. Whenever any casualty occurs among the armed forces or whenever soldiers are martyred in the service of the country, it invariably includes a soldier from my Constituency. This fact itself reflects the magnitude of their contribution. In Narnaul and its adjoining areas alone, there are about 15,000 serving and retired soldiers. However, there is no dispensary or wellness centre to cater to the health needs of these soldiers and their families. I, therefore, urge that one dispensary each be set up at Narnaul, Charkhi Dadri and Bhiwani so that the personnel of the Armed Forces and the paramilitary forces may not have to travel long distances for availing medical facilities.

**(vii) Need to review the new parameters fixed
for insurance of banana crop**

SHRIMATI RAKSHA NIKHIL KHADSE (RAVER): The new standards for banana crop insurance have been fixed at the block level for a three-year period. In the current year, not a single village cluster in Jalgaon district recorded low temperatures during the winter, while during the summer only the Bhoker Revenue Division reported a high temperature of 45 degrees Celsius. Consequently, out of 32,000 farmers, only a few will receive relief under the Pradhan Mantri Fasal Bima Yojana, and in the coming years, the number of farmers covered under crop insurance in Jalgaon district is expected to decline further. In the last days of May and the first week of June, severe storms and rains caused extensive damage to banana crops, including harvested produce. The new standards that the Maharashtra state has set for the block crop insurance for the coming three years have been set in such a way that hardly any banana-growing area in the district can ever qualify for coverage, as has been naturally established by this year's records. I therefore urge the Union Government and the Hon. Minister of Agriculture to direct the concerned authorities to thoroughly review these proposed new criteria and, in the event of such natural

calamities, to ensure maximum compensation through crop insurance towards the cost incurred on ready banana crops.

(viii) Need to construct railway overbridge on level crossing No. 249C near Sandila Railway Station in Hardoi district, Uttar Pradesh

SHRI ASHOK KUMAR RAWAT (MISRIKH): I would like to apprise the Government that the Principal Secretary, Public Works Department, Section-11, U.P. Government, Lucknow, vide letter No. 364/2020/218R/23.11.2020-1/2(144)/2020, dated 15th December, 2020 has agreed to provide consent to the State Government on all issues regarding participation in the consent and cost of rail overbridge for construction of Railway Works Programme at Railway Crossing No. 249C located near Sandila Railway Station in Hardoi district under my Parliamentary Constituency. But the work is still going on at a slackened pace.

I request the Government to take appropriate steps for early completion of the above Railway Over Bridge sanctioned by the Ministry of Railways, for which consent has been given by the State Government, in coordination with the Ministry of Railways and the State Government.

(ix) Need to confer Bharat Ratna Award on Major Dhyan Chand

SHRI ANURAG SHARMA (JHANSI): It is a time of celebration, we are all feeling proud of the historic performance by Indian players at the Tokyo Olympics. At such a moment, we all fondly remember the wizard of field hockey, Major Dhyan Chand. It is owing to Dadda Dhyan Chand's extraordinary prowess that India secured the gold medal thrice in field hockey at the Olympics. Even today, his remarkable record of scoring 570 goals stands as an unparalleled Asian record. We celebrate the birthday of Major Dhyan Chand as National Sports Day, for a long time there has been a demand in this country to award Bharat Ratna to Major Dhyan Chand for his unforgettable contribution to sports. Therefore, I demand from the Hon. Sports Minister and the Hon. Home Minister that keeping in view the public sentiment, the great national sports player Dadda of Jhansi Major Dhyan Chand should be honoured with Bharat Ratna.

(x) Need to ensure benefit of Fasal Bima Yojana to farmers of Hanumangarh and Sriganganagar districts in Rajasthan

SHRI NIHAL CHAND CHOUHAN (GANGANAGAR): Many farmers in my constituency are still not receiving the benefit of the Fasal Bima Yojana. Due to incorrect data uploaded by banks and insurance companies, many farmers, even after depositing the premium, have not yet received compensation for their losses. Between the year 2019 and the year 2020, several farmers were deprived of the benefits of this scheme. In Hanumangarh district, the rain-fed lands of many farmers in Pilibanga Tehsil were wrongly recorded by the insurance companies. Similarly, in Sriganganagar district, the farmers of Suratgarh Tehsil were denied the benefit of this scheme merely for not submitting the sowing certificate. I urge the Union Government to ensure that the deprived farmers of my Parliamentary Constituency are given the benefits of this scheme at the earliest.

(xi) Need to sanction and implement scheme for supply of piped natural gas in Jaipur, Rajasthan

SHRI RAMCHARAN BOHRA (JAIPUR): I express my heartfelt gratitude to the Hon. Prime Minister and the hon. Minister of Petroleum and Natural Gas for saving approximately 5 lakh rural women from death due to indigenous pollution every year in our country. This has been made possible through the successful implementation of the Prime Minister Ujjwala Yojana.

I would like to draw the attention of the Hon. Minister of Petroleum to the assurance given on the occasion of dedicating the Kota-Jobner Bahutpadan Pipeline and Jobner Installation to the nation at Asalpur village in Jobner of Jaipur district on 04th December, 2015 in which it was proposed that piped gas would be supplied to selected smart cities of Jaipur, Ajmer, Kota and Udaipur. However, the piped gas supply scheme, envisaged under the first phase of this ambitious Smart City Plan for Jaipur city, is yet to be materialized, despite Rajasthan emerging as the largest onshore producer of oil and gas in the country.

Therefore, I would like to urge the Hon. Minister to approve the scheme of piped gas supply in Jaipur at the earliest, so that the benefits of piped gas could accrue to the people of Jaipur.

(xii) Need to review tender process for awarding Government projects

DR. DHALSINGH BISEN (BALAGHAT): Everyone is aware that construction works like roads, electricity, water, ponds, canals, education, medical pertaining to various departments are done by the Union and State Government through tender at a much lower rate (up to 35%) than the cost price fixed by the Department or the Government and the Government/Department has to approve the lowest bidder. Due to immoderately low rate, the successful bidder firm or person either does not work within the time limit or the work is not of quality or several times the firm which has been awarded the tender leaves work on account of suffering loss or the department has to cancel the tender due to poor quality of work or for not completing it on time etc. While on one hand the work gets affected, on the other hand, the public suffers due to incomplete construction work. It takes more time to retender, the construction cost increases, which causes loss to the government and the public representatives have to face the music.

The DPR that is generated is either defective or the tender is submitted at a lower rate due to high competition. If any rider is put on this process or the amount of difference between DPR and lower

rate is deposited by the tender recipient and the amount is returned only after completion of work or the amount is utilised to finish the incomplete work.

(xiii) Regarding rapid growth of Julie Flora (Vilayati Babul) in Rajasthan particularly in Dausa Parliamentary Constituency, Rajasthan

SHRIMATI JASKAUR MEENA (DAUSA): Decades ago, the seeds of Julie Flora (Vilayati Babul) were sprayed across the country through helicopters. Today, the problem has assumed such an ominous proportion that fertile pastures, plateaus and hill areas of Rajasthan have not only become barren but also covered with thorns due to this tree. This tree is not consumed even by goats or cattle. In my Parliamentary Constituency of Dausa (Rajasthan), its proliferation has become so extensive that even the village pathways have narrowed. Through this House, I urge the Ministry of Environment, Forest and Climate Change as well as the Ministry of Agriculture and Farmers' Welfare to launch a Government campaign to eradicate Vilayati Babul and to undertake immediate plantation of timber and fodder-yielding trees and plants. The thorns of this foreign species are also spreading diseases like cancer in rural areas. This tree has destroyed fertile and useful land. Urgent attention to this matter is absolutely essential.

**(xiv) Need to set up a bench of Rajasthan
High Court at Udaipur in the State**

SHRI KANAKMAL KATARA (BANSWADA): Dungarpur, Banswara and Udaipur are tribal-dominated areas where the financial condition of the people is extremely poor. Small and big incidents are a routine, and for pursuing these cases, the people have to travel 500 to 5500 kilometres to the Jodhpur High Court Bench. This being a backward and poor region, the people face great hardship. The people here, through their public representatives, have been demanding the establishment of a High Court Bench at Udaipur for a long time. I, therefore, urge that for the Udaipur Division, and particularly for my Parliamentary Constituency, a Bench of the Rajasthan High Court, Jodhpur, be established at Udaipur.

(xv) Need to review the decision to privatise NMDC's Nagarnar Steel Plant in Bastar District, Chhattisgarh

SHRI DEEPAK BAIJ (BASTAR): The Government of India is proceeding with the privatisation of the NMDC Nagarnar Steel Plant located in Bastar district of Chhattisgarh. This plant, constructed at an expenditure of over Rs. 20,000 crore and under construction for nearly 15 years, was expected to open avenues of employment and development for the local residents, but now the Union Government is disinvesting it and handing it over to private entities. For this plant, 610 hectares of land had been acquired from the farmers.

The Government of Chhattisgarh, through a resolution passed in its Legislative Assembly on 28th December 2020, has submitted a proposal to the Union Government for operating this plant. The State Government wishes that the public property should not pass into private hands so that comprehensive development of the local people may take place.

I urge that the Union Government should not privatise the NMDC Nagarnar Steel Plant, and if the Union Government is not in a position to operate it, then in accordance with the proposal of the state government, it should be handed over to the state.

**(xvi) Regarding early commissioning of Pudukottai-Thanjavur
via Gandarvakottai new railway line**

[English]

SHRI SU. THIRUNAVUKKARASAR (TIRUCHIRAPPALLI):

The Survey for Pudukottai -- Thanjavur *Via*. Gandarvakottai New Railway Line Project (65 Kms.) was sanctioned in 2012-2013. However, no progress has been made in this respect so far.

Pudukottai, a district headquarters, in Tamil Nadu is having a number of educational institutions and places of historical importance. Various Central / State Government offices, PSUs are functioning and families of Ex. Servicemen are also settled here. However, Pudukottai is having only limited train facilities and with the result, people are facing a lot of difficulties. If this proposed project is implemented, it will further promote industrialization and tourism.

As this project is a long pending demand of the people of this region, I humbly urge upon Hon. Minister of Railways to take necessary steps for early commissioning of Pudukottai — Thanjavur *Via*. Gandarvakottai New Railway Line project by allocating adequate funds without delay.

(xvii) Regarding Covid-19 vaccination drive in the country

SHRIMATI APARUPA PODDAR (ARAMBAGH): Vaccination drive in India is too slow when compared with other countries. Even after developing vaccines in our country, it is sad that our fellow citizens are not able to get it. Many of the states which hold proper testing procedures show a high number of new Covid 19 cases every day. Test positivity rate is also increasing. Locking down the people will not help to address this crisis as people are in desperate need for livelihood. Therefore, vaccination is the only possible way to prevent Covid 19 crisis. The Central Government should distribute enough vaccines for the whole country and West Bengal in particular immediately.

**(xviii) Regarding 6 laning of Anakapalli-
Annaram-Diwancheruvu section**

DR. BEESETTI VENKATA SATYAVATHI (ANAKAPALLE):

6-Laning of Anakapalle-Annaram-Diwancheruvu Section is highly needed due to the following reasons: 1. Target Traffic of 40,000 Passenger Car Equivalent (PCU) already exceeded for Anakapalle-Annaram Section and Target Traffic will exceed 40,000 PCU in near future for Annaram – Diwancheruvu Section. 2. All adjacent Projects are already upgraded to 6-Laning. Hence, Anakapalle – Annaram – Diwancheruvu Section has become bottleneck with 4-Lane facilities and 6-Lane traffic.

**(xix) Need to extend the benefit of pension to employees of
Jawahar Navodaya Vidyalaya**

[Translation]

SHRI RAJAN BABURAO VICHARE (THANE): Jawahar Navodaya Vidyalaya were established across India on 5 August 1985 through a Cabinet Note, and the Navodaya Vidyalaya Samiti was registered under the Societies Registration Act on 28 February 1986. However, pension benefits have not been approved for the employees of Navodaya Vidyalaya by the Government of India. The only reason cited is that the cut-off date was 1 January 1986, whereas institutions established after 1 January 1986 such as NIOS, ITBP Schools, and ITIs have been sanctioned pension benefits for the employees.

Even today, the employees of Navodaya Vidyalaya remain deprived of pension. Therefore, I urge the Government to issue necessary directions to the concerned Department to ensure that the employees of Navodaya Vidyalaya are granted pension benefits.

**(xx) Need to provide funds for Araria –
Galgalia Railway line Project in Bihar**

SHRI DILESHWAR KAMAIT (SUPAUL): The Araria-Galgalia New Railway line Project which was progressing rapidly, has been allocated a very small amount in this year's Budget, as a result of which the work has come to a halt. It should be revised and provided with a suitable revised allocation so that the work may continue, thereby enabling the people of the region to see a train for the first time since Independence. The strategically important railway line from Pratapganj to Bhimnagar-Bathnaha, which was destroyed by the earthquake of 1934, still lies in the same state. It should be restored and connected with Nepal so that the poor people of the border areas may derive benefit from it.

(xxi) Regarding improvement and modernization of stormwater drainage system of Cuttack

[English]

SHRI BHARTRUHARI MAHTAB (CUTTACK): The Union Government has launched Atal Mission for Rejuvenation and Urban Transformation (AMRUT) with the overarching aim of providing basic civic amenities like water supply, sewage, urban transport, parks etc. in urban areas. Odisha Government, as per Service Level Improvement Plan (SLIP) under AMRUT, had submitted a project with a cost of Rs.3,700 crore for the development of stormwater drainage system in AMRUT cities.

Over the past few years, a large number of drainage systems in many urban areas of Odisha have collapsed, thereby resulting in flooding. This is evident during the monsoon season in major cities such as Cuttack, Bhubaneswar, Sambalpur, Brahmapur and Puri. In cities prone to rainstorms, proper disposal of surplus storm water is essential to avoid waterlogging. Due to environmental decline and unauthorised constructions, there has been a severe deterioration in the condition of drainage system.

Since the cost of developing proper storm water drainage systems in urban zones is getting costlier, Odisha State Government has

pleaded for more funding. The request is pending for long. I would urge upon the Union Government to grant approval for the improvement and modernization of storm water drainage system of Cuttack.

(xxii) Need to make available fertilizers and seeds to farmers and also set up procurement centres for wheat and paddy in Shrawasti Parliamentary Constituency, Uttar Pradesh

[Translation]

SHRI RAMSHIROMANI VERMA (SHRAWASTI): The non-availability of fertilisers and seeds in my parliamentary constituency of Shrawasti and in the Balrampur district remains a significant issue for farmers. The government fails to provide fertilisers and seeds in a timely manner, causing considerable hardship for the farmers. It is therefore necessary that adequate procurement centres be established for the purchase of paddy from farmers, with arrangements to procure as much paddy and wheat as they supply. The registration for wheat procurement should be undertaken for the farmers and procurement must be completed within the stipulated period. The weight for paddy and wheat purchase for which registration was carried out last year has not yet been completed. I urge the Ministry of Agriculture to ensure timely supply of fertilisers and seeds to the farmers and to open an adequate number of procurement centres for the purchase of paddy, so that farmers can easily obtain fertilisers and seeds and sell their wheat and paddy produce.

**(xxiii) Regarding new BG line between Patancheru (Nagulapalli)
– Sangareddy – Jogipet -Medak stations**

[English]

SHRI KOTHA PRABHAKAR REDDY (MEDAK): I would like to draw the kind attention of the Government towards the need to take up new BG line between Patancheru (Nagulapalli) – Sangareddy – Jogipet -Medak stations which falls in my Medak Parliamentary Constituency in Telangana State.

The Reconnaissance Engineering-Cum-Traffic Survey report has already been submitted by the South-Central Railway for new BG line between Patancheru (Nagulapalli) – Sangareddy – Jogipet -Medak stations having the length of 89.10 km with an estimated cost of Rs. 1764.92 crores.

I would like to state that this new railway line is very much important to meet the demands of the local railway passengers and the demand pending since long and on the occasion, I assure you that the State Government will extend all the required cooperation to take forward this project without any further late.

Hence, I request the Hon. Minister of Railways to take up this new railway line on TOP PRIORITY BASIS.

**(xxiv) Regarding release of socio-economic and caste census-
2011**

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): The Socio-Economic and Caste Census (SECC) 2011 is yet to be published by the Centre. Because of a lack of empirical data on OBCs, 5 OBC reserved seats in Maharashtra were challenged in the High Court in 2017 and later in the Supreme Court. The Chief Minister of Maharashtra on 1st August 2019 has written to the Centre requesting the release of SECC, which was to be produced within 8 weeks in the Supreme Court. But the Centre did not respond. Thereafter, the Supreme Court in its judgement on 4th March 2021, held that the validity of reservation for OBCs cannot be justified without empirical evidence of their backwardness. Because of the lack of empirical data on caste, nearly 56,000 elected OBC representatives in Maharashtra and more than 9 lakh OBC representatives across India, face the danger of losing democratically elected reserved seats. Therefore, I urge the Centre to release SECC 2011 to States.

**(xxv) Regarding inclusion of Subabul and Eucalyptus under
Non-GST items**

SHRI KESINENI SRINIVAS (VIJAYAWADA): As per the definition of ‘Agricultural Produce’ given under the CGST Act, 2017, agricultural produce should be produced out of cultivation of plants, on which only barebones processing is done to help their marketability in primary markets. No further processing by the cultivator is permitted so that it alters its physical form and chemical constitution. Such agricultural produce does not attract any GST (Nil). But presently, Subabul and Eucalyptus are taxed at 18% GST bracket, under HSN 4403 – ‘wood in the rough’. I urge the government to include Subabul and Eucalyptus under either HSN 440290 (wood charcoal) or 440110 (firewood), both of which attract 0% GST. I further request that these farmers be provided adequate formal credit through NABARD and Public Sector Banks, and marketing facilities, in line with the recommendations of the Nation Agroforestry Policy, 2014. The farmers of these two crops in Andhra Pradesh, are in distress and urgent need of your prized intervention.

[Translation]

HON. CHAIRPERSON: Item No. 20, Limited Liability Partnership (Amendment) Bill, 2021.

Hon. Minister.

... (Interruptions)

[English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): I beg to move that the Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961, as passed by Rajya Sabha, be taken into consideration.... *(Interruptions)*

[Translation]

HON. CHAIRPERSON: Hon. Minister, please say something on the Bill.

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, as regards the Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, we aim to achieve a few very important discussion points. You may remember that 2019 onwards, there has been this demand that ... *(Interruptions)*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): You have to read item No. 20 earlier. ...

(Interruptions)

HON. CHAIRPERSON: She is reading item No. 20 only.

... (Interruptions)

SHRIMATI NIRMALA SITHARAMAN: Hon. Chairperson Sir, regarding Deposit Insurance Credit Guarantee Corporation Bill, *[English]* you may recall that in 2019, there were a lot of problems of cooperative banks being in stress and some of them was because the RBI also brought in conditions for them. The depositors were put to a lot of difficulty. It was under the leadership of Prime Minister, Shri Modi that we had raised the amount from Rs. 50,000, where it was, to Rs. 1 lakh so that the small depositors can benefit from the amount that is given to them as an insurance cover. ... *(Interruptions)* So, Rs. 1 lakh is the amount which we thought will help many small depositors. About 98 per cent of the cooperative bank deposit holders are small depositors. So, we raised the amount to Rs. 1 lakh. But then

the related problem was that till the resolution of the cooperative banks which is under distress is ... (*Interruptions*)

Sir, I just want to have a clarification. I have two Bills in my name. Now, am I to deal with the Deposit Insurance and Credit Guarantee Corporation Bill or the Limited Liability Partnership Bill? Can I have this clarification? ... (*Interruptions*)

HON. CHAIRPERSON: It is the Limited Liability Partnership Bill.

... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: So, it is the Limited Liability Partnership Bill. I would please restate my position. I will restate it.... (*Interruptions*)

I beg to move that the Bill to amend the Limited Liability Partnership Act, 2008, as passed by the Rajya Sabha, be taken into consideration.

I am sorry about this confusion. ... (*Interruptions*)

[*Translation*]

HON. CHAIRPERSON: It happens, it is possible when there is commotion. [*English*] Please carry on now.

... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: It is very kind of you to give me that little margin. ... *(Interruptions)*

12.33 hrs

LIMITED LIABILITY PARTNERSHIP (AMENDMENT)

BILL, 2021

As passed by Rajya Sabha

**THE MINISTER OF FINANCE AND MINISTER OF
CORPORATE AFFAIRS (SHRIMATI NIRMALA
SITHARAMAN):** I beg to move:

“That the Bill to amend the Limited Liability Partnership Act, 2008, as passed by Rajya Sabha, be taken into consideration.”

The Limited Liability Partnership (Amendment) Bill is a very important Amendment Bill. This is an Amendment Bill which aims to bring in ease of doing business for smaller businesses between partnerships and big companies, the corporates. You are aware, Sir, that many of the start-ups in the country and many partnerships which are of chartered accountants and cost accountants have the flexibility of partnership but are not so well regulated as much as the large corporates are. But by regulation, I want to highlight the fact that many aspects of criminality which pertains to them also will have to

be brought down now. Criminal offences will have to be brought down to the minimum. Where it is compoundable, we want to compound them and levy only penalties. ... (*Interruptions*)

I would like to draw your attention that this Bill was passed originally in 2008 and came into effect in 2009 but from 2009 till today, there has never been an amendment brought in. Today, we want to bring in parity between the large companies which are well regulated: criminal offences have been brought down and ease of business has been brought up whereas the partnerships are having great flexibility. We want to extend that to all the Limited Liability Partnerships: less of compoundable offences, bring them down to ease of doing business and retain the flexibility which partnerships have. That is why, we have brought this Amendment Bill. ... (*Interruptions*)

[*Translation*]

HON. CHAIRPERSON: The question is:

"That the Bill amending the Limited Liability Partnership Act, 2008, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

HON. CHAIRPERSON: Now the House will take up clause by clause consideration of the Bill.

... (*Interruptions*)

HON. CHAIRPERSON: The question is:

"That clauses 2 to 29 stand part of the Bill."

The motion was adopted.

Clauses 2 to 29 were added to the Bill.

*Clause 1, Enacting Formula and the Long Title were added to
the Bill.*

HON. CHAIRPERSON: Hon. Minister, now you move that the Bill,
as passed by the Rajya Sabha, be passed.

[*English*]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That the Bill be passed."

[*Translation*]

HON. CHAIRPERSON The question is:

"That the Bill be passed.""

The motion was adopted.

12.36 hrs

**DEPOSIT INSURANCE AND CREDIT GUARANTEE
CORPORATION (AMENDMENT) BILL, 2021**

As passed by Rajya Sabha

[English]

HON. CHAIRPERSON: Item No.21. Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill.

**THE MINISTER OF FINANCE AND MINISTER OF
CORPORATE AFFAIRS (SHRIMATI NIRMALA
SITHARAMAN):** Sir, I beg to move:

“That the Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961, as passed by Rajya Sabha, be taken into consideration.”

[Translation]

HON. CHAIRPERSON: Hon. Minister, do you want to say something?

... (Interruptions)

[English]

SHRIMATI NIRMALA SITHARAMAN: Yes, Sir. Thank you very much.

Sir, I was elaborating on the point that many depositors of the cooperative banks have gone through very difficult times. ... *(Interruptions)*. As a result, you find that many of them which are under stress - which the Reserve Bank has put under stress even if they have not been under moratorium – are unable to find the resolution. The deposit holders are suffering; senior citizens are affected by it.... *(Interruptions)* Again for the record, I would like to say, in 2019, it was under Prime Minister, Shri Narendra Modi, we increased the amount to rupees one lakh. ... *(Interruptions)*

Now, we realise that in spite of having increased it to rupees one lakh, the resolution is getting postponed, as a result of which, till such time the resolution happens, many of the depositors are not getting more than the emergency money for the medical treatment and so on. ... *(Interruptions)*

So, in spite of having raised it to rupees one lakh and now to rupees five lakh, we want to make sure that within 90 days, the depositors get the money so that the small depositors who make up for 98 per cent of all depositors will get the money in time, that is, 90

days. ... *(Interruptions)* So, this Bill may bring in great relief to all those banks and small cooperative banks which come under stress. ...*(Interruptions)*

The more important point I want to highlight here, Sir, is that this will be effective from now. ... *(Interruptions)* However, those cooperative banks like the Rupee Co-operative Bank, PMC Bank, Guru Raghavendra Bank which have already come under stress but are not under moratorium and may have administrators sorting the business out, even their depositors will get rupees five lakh and they will get it within 90 days. ... *(Interruptions)*

Now, I want to just request the hon. Members to please participate in this very important discussion. ... *(Interruptions)* I remember hon. Member, Shrimati Supriya Sule was talking to me about it a number of times. ... *(Interruptions)* I remember very many NCP leaders were talking to me about PMC. ... *(Interruptions)* I remember very many Members of Parliament from Karnataka were speaking to me about Guru Raghavendra Bank.... *(Interruptions)*

This is the Bill which is being brought in to benefit small depositors in cooperative banks. ... *(Interruptions)*. So, I honestly appeal to all the Members from all the parties to understand the importance of this Bill which is being passed keeping the welfare of

small depositors in mind, to agree and generously and unanimously pass this Bill today.... *(Interruptions)* Thank you very much.

[Translation]

HON. CHAIRPERSON The question is:

"That the Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

HON. CHAIRPERSON: Now the House will take up clause by clause consideration of the Bill.

... (Interruptions)

HON. CHAIRPERSON: The question is:

"That clauses 2 to 7 stand part of the Bill."

The motion was adopted.

Clauses 2 to 7 were added to the Bill.

Clause 1, Enacting Formula and the Long Title were added to the Bill.

HON. CHAIRPERSON: Hon. Minister, move that the Bill, as passed by the Rajya Sabha, be passed.

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That the Bill be passed.”

[Translation]

HON. CHAIRPERSON: The question is:

"That the Bill be passed."

The motion was adopted.

12.41 hrs

**CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) BILL, 2021**

As passed by Rajya Sabha

[Translation]

HON. CHAIRPERSON: Item No. 22, the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021.

Hon. Minister.

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): Hon. Chairperson, I beg to move:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in relation to the State of Arunachal Pradesh, as passed by Rajya Sabha, be taken into consideration."

HON. CHAIRPERSON: Hon. Minister, would you like to say something?

... (Interruptions)

SHRI ARJUN MUNDA: Hon. Chairperson Sir, today a very important Bill has been presented, through which justice will be ensured to those brothers of Arunachal Pradesh who were hitherto

deprived of the benefits of being recognised as Scheduled Tribes. ...*(Interruptions)* In Arunachal Pradesh, the number of such tribes, whom we know by the name of the Naga tribe, is quite large. In fact, 99 per cent of the population there is tribal. However, since the Naga tribe was not recorded in official records, they were not able to receive these benefits. ... *(Interruptions)* Today, through this Bill, by elaborating upon the Naga tribe and on the basis of their revenue records, it is being ensured that they receive the benefits through this legislation. The world is observing today as World Tribal Day. At such a time, the Opposition does not wish to hold a discussion on this Bill. ... *(Interruptions)* The Opposition does not wish to provide its suggestions on this Bill, nor is it participating in the proceedings. This shows that they have no real interest in the tribals and in the issues concerning the tribal regions.

Hon. Chairperson, I urge the House to pass this Bill.

HON. CHAIRPERSON: The question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950, as passed by Rajya Sabha, to modify the list of Scheduled Tribes in relation to the State of Arunachal Pradesh, be taken into consideration."

The motion was adopted.

... *(Interruptions)*

HON. CHAIRPERSON: The House will now take up clause by clause consideration of the Bill.

Clause 2

HON. CHAIRPERSON: The Question is:

"That clause 2 stand part of the bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, Enacting Formula and the Long Title were added to the Bill.

... *(Interruptions)*

HON. CHAIRPERSON: Shri Adhir Ranjan Chowdhury.

... *(Interruptions)*

[English]

HON. CHAIRPERSON: Your leader is speaking. Please go back to your seats.

... *(Interruptions)*

[Translation]

HON. CHAIRPERSON: I request you to go back to your seat. Your leader is speaking. Let him speak.

... (*Interruptions*)

HON. CHAIRPERSON: Please, go back.

... (*Interruptions*)

[*English*]

HON. CHAIRPERSON: Please cooperate. Please go back to your seats.

... (*Interruptions*)

HON. CHAIRPERSON: Adhir Ranjanji, please ask your fellow Members to go back to their seats.

... (*Interruptions*)

[*Translation*]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):
Hon. Chairperson Sir, today the entire world is celebrating World Tribal Day. On this occasion, on behalf of my party, I extend greetings and felicitations to our tribal brothers and sisters. On this occasion, we had resolved to speak at length about the tribals. However, due to the arrogance and obstinacy of this Government, ... (*Interruptions*) we are not being given an opportunity to speak. ... (*Interruptions*) We

register our protest in this House. As a result, our tribal brothers and sisters. ... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson Sir, these allegations are baseless. ... *(Interruptions)* Our Government is committed to the welfare of the tribals. ...*(Interruptions)* The upliftment and welfare of the tribals is at the core of our efforts. ... *(Interruptions)* Even in this Bill, the welfare of the tribals is embedded. ... *(Interruptions)* Shri Adhir Ranjan Chowdhury Ji is making incorrect statements and levelling unfounded allegations against the Government. ... *(Interruptions)*

SHRI SUDIP BANDOPADHYAY (KOLKATA UTTAR): Hon. Chairperson, on behalf of the Trinamool Congress Party, we also extend our support on Tribal Day. ... *(Interruptions)* The way in which the tribal all over the world ... *(Interruptions)*

SHRI ARJUN RAM MEGHWAL: Hon. Chairperson, the leaders of the Congress Party are making false allegations against the government in the guise of Tribal Day ... *(Interruptions)*

SHRI SUDIP BANDOPADHYAY: Hon. Chairperson, we all should come together in order to handle that. ... *(Interruptions)*

HON. CHAIRPERSON: Shri Sudip Ji is speaking now.

... *(Interruptions)*

SHRI SUDIP BANDOPADHYAY: Hon. Chairperson Sir, I hope that this Bill is kept for discussion in the coming days and that it is not passed today. ... *(Interruptions)* We have been prevented from discussing many important issues. ... *(Interruptions)* There has been no discussion on Pegasus. ... *(Interruptions)*

HON. CHAIRPERSON: Shri Vinayak Raut Ji, you may speak. Kindly begin your speech.

... *(Interruptions)*

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): Hon. Chairperson Sir, today is Tribal Day. ... *(Interruptions)* In every district of our country, lakhs of tribal people reside, yet for several years the word 'development' has not reached the tribal society. ... *(Interruptions)* Therefore, we desire that there should be a serious discussion in the entire House on the issues concerning the tribals. ... *(Interruptions)* But unfortunately, this Bill is being passed without discussion. ... *(Interruptions)* This amounts to injustice towards the tribals. ... *(Interruptions)*

[English]

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, we are all supporting this, Bill. But our point is that it is quite unfortunate that a Bill like this which is for the welfare of the Scheduled Tribes is being passed in such a way. ... *(Interruptions)* Similarly, passing of three Bills within 10 minutes like ...* is quite unfortunate. It is against all the rules. ... *(Interruptions)*

HON. CHAIRPERSON: Now, Shri Baalu Ji.

... *(Interruptions)*

SHRI T. R. BAALU (SRIPERUMBUDUR): Sir, the most important Bills of this nature are being passed without having any proper discussion, without participation of the Opposition parties ... *(Interruptions)*

This is not correct. We are at the far end of the Session. The entire Session has been washed out. ... *(Interruptions)* At least, on this most important Bill, we should have had some discussion. ... *(Interruptions)*

[Translation]

* Expunged as ordered by the Chair.

HON. CHAIRPERSON: Shri Ritesh ji, please speak. Please conclude in a minute.

... *(Interruptions)*

SHRI RITESH PANDEY (AMBEDKAR NAGAR): Hon. Chairperson Sir, while extending my felicitations, I support this Bill, but at the same time, I am extremely concerned that this Bill is being passed in the House without any discussion. ... *(Interruptions)* This Bill is being passed without discussion. ... *(Interruptions)*

HON. CHAIRPERSON: Shri Kiren Rijiju, please wait a minute.

... *(Interruptions)*

HON. CHAIRPERSON: Shrimati Supriya Sule, please speak.

... *(Interruptions)*

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Hon. Chairperson, today is Tribal Day. Our colleague Shrimati Geeta Koda Ji herself belongs to the tribal community. ... *(Interruptions)* She wishes to speak on this Bill. If you could bring the House to order, our colleague wishes to express her views. ... *(Interruptions)* The voice of this woman must be heard by the entire nation. ... *(Interruptions)* Geeta ji should be allowed to speak. ... *(Interruptions)*

HON. CHAIRPERSON: Hon. Member, her leader has already spoken.

... (*Interruptions*)

SHRIMATI SUPRIYA SADANAND SULE: Hon. Chairperson, it would be better if you bring the House to order. Our colleague has to speak on this. ... (*Interruptions*)

HON. CHAIRPERSON: Shri Kiren Rijiju, please speak.

... (*Interruptions*)

THE MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU): Hon. Chairperson, I wish to draw the attention of the House to the fact that today is World Tribal Day. ... (*Interruptions*) The Constitution (Scheduled Tribes) Order (Amendment) Bill has been brought forward by our Ministry of Tribal Affairs. ... (*Interruptions*) From the British period, the names of several tribes in Arunachal Pradesh had been completely omitted. ... (*Interruptions*) Today, the Government under Hon. Prime Minister Shri Narendra Modi has given a new identity and a new name to the tribals of Arunachal Pradesh. ... (*Interruptions*)

Through this House, I wish to convey my gratitude to Hon. Prime Minister Shri Narendra Modi. ... (*Interruptions*) On behalf of lakhs of

my tribal brothers and sisters of Arunachal Pradesh, I express my deep appreciation towards Hon. Prime Minister Shri Narendra Modi. ... *(Interruptions)* I also wish to say to the Members of the Opposition that they should refrain from raising slogans against the Tribal Ministers, because this Bill has been introduced for the welfare of the tribals. ... *(Interruptions)*

**THE MINISTER OF PARLIAMENTARY AFFAIRS,
MINISTER OF COAL AND MINISTER OF MINES (SHRI
PRALHAD JOSHI):** Hon. Chairperson Sir, I wish to state that all Members have been speaking on the Constitution (Scheduled Tribes) Order (Amendment) Bill. ... *(Interruptions)* I am quite satisfied. ... *(Interruptions)* Yet, I wish to submit that if any Member desires to express a view, ... *(Interruptions)*

The Union Government under the leadership of Hon. Prime Minister Shri Narendra Modi desires that there should be a full-fledged, detailed and meaningful discussion, but the discussion should take place while Members remain seated in their respective places, and not while standing in the Well of the House. ...*(Interruptions)* Tomorrow another important amendment related to OBCs, ... *(Interruptions)* which is a major amendment, and we wish to have it passed as well. ... *(Interruptions)*

I request all of you to kindly allow the discussion. Let us give constructive suggestions. We are prepared to devote the entire day for the discussion. ... *(Interruptions)* Just now, Shri Adhir Babu, the Members from BSP, and Shri Sudip Bandyopadhyay Ji have all expressed their views briefly in one minute each. ... *(Interruptions)* I would like to request that the entire discussion be allowed to proceed, and be conducted in a peaceful manner. ... *(Interruptions)* This is a very important Bill. This Bill is for the welfare of the OBC community. The Government under Hon. Prime Minister Shri Modi has brought this Bill for the benefit of the tribal society. ... *(Interruptions)* Therefore, with folded hands I beseech you to kindly return to your seats. ... *(Interruptions)* Please take part in the discussion. The Government under the leadership of Hon. Prime Minister Shri Modi is keen on discussion. The OBC issue is of utmost importance. This is in the interest of the OBC community. ... *(Interruptions)* Kindly sit and participate in the discussion, and pass this Bill after discussion. We shall whole-heartedly accept your suggestions. ... *(Interruptions)*

HON. CHAIRPERSON: Please go back to your seats.

... *(Interruptions)*

HON. CHAIRPERSON: Hon. Minister, you now move that the Bill, as passed by Rajya Sabha, be passed.

SHRI ARJUN MUNDA: Hon. Chairperson, I propose:

"That the Bill be passed."

HON. CHAIRPERSON: The question is:

"That the Bill be passed."

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: The House stands adjourned to meet again at 2 p.m.

12.51 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shrimati Rama Devi in the Chair)

14.01 hrs

At this stage, Shri Hibi Eden, Shri T.N. Prathapan, Sushri Mahua Moitra and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: All of you are requested to take your seat. We will now discuss COVID. It is a very important matter and there should be a discussion.

... (Interruptions)

HON. CHAIRPERSON: I request all of you to go back to your seat.

... (Interruptions)

HON. CHAIRPERSON: Please allow discussion.

... (Interruptions)

HON. CHAIRPERSON: Do you not wish to have a discussion? When you go back, the people will ask you questions, therefore, let the discussion take place.

... (*Interruptions*)

HON. CHAIRPERSON: Please, let the discussion take place.

... (*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned to meet again at 11 a.m. on Tuesday, the 10th August, 2021.

14.02 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 10, 2021/Sravana 19, 1943 (Saka).

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
